

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos. 373 and 374 of 2018
IN
CP NO. 04/73 (4)/Chd/Pb/2018**

In the matter of :

Balageria Central Cooperative Bank Limited ...Petitioner
Vs.
S.R. Green Housing Projects (India) Limited ...Respondent

Present: Mr. Ankush Chaudhary, Advocate for Petitioner.

CA No. 373/2018

Prayer made in this application is for condonation of delay in filing application for substituted service in compliance with the order dated 12.07.2018. For the reasons stated in the application, the same is allowed and the delay is condoned. CA No. 373/2018 stands disposed of.

CA No. 374/2018

This application has been filed under Rule 38(4) read with Rule 11 of the National Company Law Tribunal Rules, 2016. The ultimate prayer made in the application is that the service upon the Managing Director of the respondent through the e-mail ID available on the master data of the company, should be considered as the effective service. However, the learned counsel for the petitioner seeks some time for the petitioner to make efforts to find out the latest address of the respondent-company at which it can be served.

List the matter on 12.10.2018 for preliminary hearing and the compliance be made at least a week before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

September 11, 2018
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